GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 3609 TO BE ANSWERED ON 16TH MARCH, 2018

IRREGULARITIES IN MEDICAL COLLEGES

3609. SHRI KAPIL MORESHWAR PATIL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the number of complaints pertaining to irregularities, frauds, leakages of question papers of entrance examinations and other incidents of malpractices in the medical colleges reported during the last three years;

(b) the details of the people/colleges found guilty and action taken against them during each of the last three years, State/UT-wise; and

(c) the remedial measures taken/being taken by the Government to check the irregularities and corruption in the medical colleges?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a): Section 10 (D) introduced through IMC (Amendment) Act, 2016 in the Indian Medical Council Act, 1956 prescribes conducting of a uniform entrance examination to all medical educational institutions at the undergraduate and post-graduate level through designated authority from the academic session 2016-17 onwards. Central Board of Secondary Education (CBSE) is the designated authority for conducting National Eligibility cum Entrance Test (NEET) (UG) and National Board of Examinations (NBE) is the designated authority for conducting NEET (PG) and NEET (SS) Examinations.

CBSE has informed that cases were reported in the year 2016 and 2017 about leakage of question paper of NEET. The reports were found to be false. As per information provided by NBE, they have received complaints regarding use of unfair means by candidates and alleged malpractices in the examination and majority of them were found to be devoid of facts. Further, in NEET (PG) – 2017, Crime Branch Delhi Police has filed a FIR. NBE has provided all the necessary documents to the investigating agency. Complaints alleging leakage of candidates' data in NEET (PG) – 2018 have been referred by NBE to appropriate authorities of Delhi Police.

It is further informed by CBSE that in the year 2015, the All India Pre – Medical Test (AIPMT) held on 03.05.2015 was cancelled by the Hon'ble Supreme Court on grounds of use of unfair means by some candidates.

(b): CBSE informed that it has debarred the candidates found using unfair practices in exam from appearing in the NEET Examination. Further, NBE has cancelled the results of the candidates found guilty of using unfair means in the exam.

(c): CBSE has taken various steps to prevent malpractices in the exam which include – frisking at the time of entry using metal detector, videography of candidates, recording biometric attendance, observers as public representative from various other academic organizations deputed to ensure fair conduct of examination, making the best institutes in the country as examination centres, packing of question papers in special packets and trucks and the States are also requested to provide security at the examination centres.

Introduction of a uniform entrance examination namely NEET and Combined Counseling for admission to all Under-Graduate/Post-Graduate medical courses across the country will bring transparency and curb malpractices in the admission process.